



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 1st June, 2017

No. LGL. 148/2016/9.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 24th May, 2017 is hereby published for general information.

ASSAM ACT NO. XXXI OF 2017

(Received the assent of the Governor on 24th May, 2017)

THE ASSAM BOARD OF REVENUE) (AMENDMENT) ACT, 2017

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ACT

further to amend the Assam Board of Revenue Act, 1962.

Preamble Whereas it is expedient further to amend the Assam Board of Revenue Act, 1962, hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam Act No. XXI of 1962

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Board of Revenue (Amendment) Act, 2017.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 3

2. In the principal Act, in section 3, for sub-section (7), the following shall be substituted, namely :-

“(7) No person shall be retained as member of the Board after he/she has attained the age of 62 years except for those members who are borne on a particular service, in which case, their date of retirement shall be governed by their respective service conditions.”

S. M. BUZAR BARUAH,
Commissioner and Secretary to the Government of Assam,
Legislative Department, Dispur.